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ITEM NO.37

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).2915/2012
(From the judgement and order dated 13/02/2012 in CRLA No.2694/1982,
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

BRIJENDRA SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P.
(With appln(s) for bail)

Respondent(s)

Date: 11/05/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

For Petitioner(s) Mr. Satyajit A Desai,Adv.
 Mr. Vipul Ganda,Adv.
 Mr. Somanatha Padhan,Adv.
 Ms. Anagha S.Desai,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated on behalf of the
petitioners, post after summer vacation.

(N.K. Goel)
Court Master

(Veena Khera)
Court Master